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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 538/2024 CM APPL. 62092/2024**

**VIKAS JOSHI**

.....Appellant

Through: Mr. Kirti Uppal, Sr. Advocate with  
Ms. Mishika Pandita, Mohd. Changez  
Ali Khan and Mr. Shekhar Kumar,  
Advocates

versus

**INCOME TAX OFFICER**

.....Respondent

Through: Mr. Puneet Rai, Sr. Standing Counsel  
with Mr. Ashvini Kr. and Mr.  
Rishabh Nangia, Jr. Standing  
Counsels for Income Tax Department.

**CORAM:**

**HON'BLE MR. JUSTICE VIBHU BAKHRU**

**HON'BLE MS. JUSTICE SWARANA KANTA SHARMA**

**ORDER**

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**22.10.2024**

**CM APPL. 62093/2024 (exemption)**

1. Exemption allowed, subject to all just exceptions.
2. Application stands disposed of.

**CM APPL. 62094/2024**

3. For the reasons mentioned in the application, the same stands allowed.
4. The delay of 170 days in filing the present appeal stands condoned.
5. The application is disposed of accordingly.

**ITA 538/2024**

6. Issue notice.



7. The learned counsel appearing on behalf of Revenue accepts notice and seeks time to take instructions.
8. List on 24.10.2024.

**VIBHU BAKHRU, J**

**SWARANA KANTA SHARMA, J**

**OCTOBER 22, 2024**

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*Click here to check corrigendum, if any*